## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH



CP 189/2003 in OA 2206/2001

New Delhi, this the 24th day of July, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J) Hon'ble Sh. S.K.Naik, Member (A)

- 1. Subhash Chander S/o Sh. Tek Chand R/o 774/B-2, Pardhavan Mohalla Rohtak
- 2. Sunil Kumar S/o Sh. Sadi Lal R/o H.No. 8/16, Janakpuri Gohana Distt. Sonepat.

Petitioners

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(By Advocate Sh. Yogesh Sharma)

## **VERSUS**

- Shri V.K. Aggarwal Divisional Railway Manager Northern Railway, Delhi Division Nr. New Delhi Railway Station, New Delhi.
- 2. Shri L.C.Majumdar Divisional Railway Manager's office Northern Railway, Delhi Division Nr. New Delhi Railway Station, New Delhi.

.... Respondents

(By Advocate Sh. R.L.Dhawan)

## ORDER (ORAL)

## By Hon'ble Smt, Lakshmi Swaminathan, VC (J)

Heard both the learned counsel for the parties in CP 189/2003 in OA 2206/2001.

2. Our attention has been drawn to Annexure R-1 to the reply affidavit filed by the respondents which is an order issued by them dated 14-1-2003, which is stated to be in compliance of Tribunal's order dated 23-9-2002. Sh. R.L.Dhawan, learned counsel further submits that further necessary action flowing from the revised seniority list effecting the applicant in OA will be taken by the respondents in

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due course in accordance with rules. As we note that this order itself has been issued as far back as 14-1-2003, we see no reason why the respondents ought not to have issued consequential orders in accordance with law till date.

- In the circumstances of the case, further weeks time from the date of receipt of a copy of this order is granted to the respondents to fully the Tribunal's comply with order and pass consequential orders following the order dated 14-1-2003, with intimation to the applicant.
- 4. In the facts and circumstances of the case, as the respondents have taken steps towards compliance of the aforesaid order of the Tribunal, we do not consider it necessary to take further action to punish the alleged contemnors in contempt jurisdiction.
- 5. Accordingly CP 189/2003 is dismissed. Notices to the alleged contemnors are discharged subject to the observations made above. File to be consigned to the Record Room.

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(S.K.Naik) Member (A) (Smt. Lakshmi Swaminathan) Vice-Chairman (J)

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